भारतीय जनता पार्टी - मुंबई

प्रोफेशनल सेल अध्यक्ष : CA शैलेष रा. घेडीया



Date: 28/07/2021

To Smt.Nirmala Sitharaman Madam, Honorable Finance Minister Ministry of Finance, North Block, New Delhi

Shri Rao Inderjit Singh Hon'ble Minister of State for Corporate Affairs New Delhi

Respected Madam/Sir,

<u>Subject: Suitable Changes/ relaxations to be incorporated in MCA Act, Rule & Provisions to provide relief to companies, directors</u>

1. As per the MCA Rule 12A of the companies (Appointment & Qualifications of Directors) Rules 2014 & guidelines (Annual KYC of Directors in Form: DIR 3): Every Director must comply DIN-KYC yearly basis with token fee of say Rs.100 and if not done or delayed by even 1 day, he will be charged a penalty of Rs.5000 (Approx.) which is not with any other law for such Non-compliance.

May we request for

- (I) The KYC for DIN Of Director should be once in 5 years or linked to be Aadhar etc. unless there are changes to be voluntarily complied
- (ii). Even if there is delay a token fee to be levied and not Rs.5000 which is nothing than extortion for Non compliances
- 2. All company law related compliances from March 2020 onwards, where due dates including extended due dates may have been missed by the stakeholders, due to the ongoing COVID pandemic restrictions and/or affected due to personal or family health issues. In such cases, MCA is presently charging heavy additional Fees / penalties.

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May we request for

Allowing all such compliances from March 2020 onwards, which have missed the due dates to be done without charging any additional fees/penalties

3. The Directors name has been removed for 5 Years for non-compliance on part of the company wherein they are appointed as Independent or Professional Director. The Company may be defaulter and would have not complied but why such directors should suffer.

May we request for

A simplified process for restoration of name of such directors, once he or she comes to know and wants to restore should be permitted without any reservation for no fault of him/her.

You would appreciate that the government is working on war footing basis for providing relaxation in various types of compliances that too in COVID situation, however, still the above issues are not addressed

This may not have been brought to your attention hence request your intervention for immediate redressal of this and similar issues

Thanks & Regards,

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CA Shailesh R Ghedia

President:

BJP professional cell,

Mumbai

M:9869437888

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cc to:

CA Shri Arunsingh ji, MP **BJP National Gen Secretary**

Adv. Shri Mangal Prabhat Lodha ji, MLA President, Mumbai BJP.

Shri Gopal Shetty Ji, MP

Smt Poonam Mahajan Rao Madam, MP

Shri Manoj kotak Ji, MP